

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA.No.772/2019**

**Dated Monday, the 22<sup>nd</sup> day of July, 2019**

**PRESENT**

**Hon'ble Mr.P.Madhavan, Judicial Member**

**&**

**Hon'ble Mr.T.Jacob, Administrative Member**

K.Djeacandane,  
S/o.Krishnan,  
K.J.Illam, Thirukanchi Road,  
Pudhu Nagar-3, Kanuvapet,  
Villianur Post, Puducherry 605 110.

**...Applicant**

By Advocate M/s M.Gnanasekar

Vs.

1.The Director,  
Directorate of Women and Child Development,  
Government of Puducherry,  
Puducherry 605 013.

2.The Deputy Chief Electoral Officer,  
O/o. The Chief Electoral Officer,  
Villiyanur Road, Reddiyarpalayam,  
Puducherry.

3.The PA to Director,  
Directorate of Women & Child Development,  
Government of Puducherry,  
Puducherry 605 013.

4.The Secretary to Government,  
Women and Child Development,  
Puducherry.

**...Respondents**

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“(i)To set aside the order No.3-3(75)/DWCD/Estt./B6/2019 dated 22.03.2019 passed by the 1<sup>st</sup> respondent placing the applicant under suspension and consequently direct the 1<sup>st</sup> respondent to reinstate the applicant in service with all consequential monetary and other services benefits;

(ii)to pass such further orders as are necessary to meet the ends of justice and

(iii)Award costs and thus render justice.”

2. When the matter came up for hearing, learned counsel for the applicant submits that he has impleaded the 4<sup>th</sup> respondent, the appellate authority and the applicant would be satisfied if the appeal filed before the 4<sup>th</sup> respondent dated 04.04.2019 is disposed of in accordance with rules and instructions issued by the department.

3. **In view of the limited submission, the OA is disposed of with a direction to the 4<sup>th</sup> respondent to consider and dispose of the appeal filed by the applicant dated 04.04.2019 and pass a speaking order in accordance with rules and instructions within a**

**period of three months from the date of receipt of a copy of this order.**

4. The OA is disposed of .

**(T.JACOB)  
MEMBER (A)  
M.T.**

**22.07.2019**

**(P.MADHAVAN)  
MEMBER (J)**